

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A.No.2546/2017

Monday, this the 31st day of July 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Jitendra Kumar
Age 38 years, Group B
Officer

Working as
Assistant Accounts Officer
(under suspension)
Office of the Chief Controller of Accounts
Department of Industrial Promotion & Policy
Udyog Bhawan, New Delhi

Permanent Address:
A-2/44 (Second floor)
Hastsal Road, Uttam Nagar
New Delhi – 110 059

Temporary address at Mumbai

Flat No.101
Building No.11B
Mansarovar Complex
Kamothe, Navi Mumbai

..Applicant
(Mr. Vidya Sagar, Advocate)

Versus

1. Union of India through
Chief Controller of Accounts
Ministry of Industry
Udyog Bhawan
New Delhi – 110 001

2. Controller General of Accounts
Ministry of Finance
Department of Expenditure
Lok Nayak Bhawan
Maha Lekha Bhawan
CGO Complex, INA, New Delhi

..Respondents
(Mrs. Sumedha Sharma, Advocate)

O R D E R (ORAL)**Justice Permod Kohli:**

Notice.

2. Mrs. Sumedha Sharma, learned counsel appears and accepts notice on behalf of respondents.
3. The applicant was placed under suspension vide order dated 27.05.2015 (Annexure A-2) on account of contemplated disciplinary proceedings. His suspension has not been reviewed by the competent authority, as prescribed under Rule 10 of Central Civil Services (Classification, Control & Appeal) Rules, 1965. The applicant made a representation for taking decision upon his posting on the ground that suspension automatically gets terminated having not been reviewed by the competent authority within the prescribed time. No decision has been taken on the representation of the applicant. A copy of representation dated 08.05.2017 (Annexure A-1) is on record.
4. Learned counsel for applicant submits that the applicant would be satisfied if the respondents are directed to take decision on the representation of the applicant. He seeks leave of the Tribunal to supplement the representation by another one.
5. Keeping in view the above submissions, this O.A. is disposed of with the following directions:
 - i) The applicant is permitted to file supplementary representation to the competent authority within one week.

ii) The competent authority shall take decision on the aforesaid representation dated 08.05.2017 along with supplementary representation, that may be made by the applicant, within a period of two months from the date of receipt of supplementary representation and pass a reasoned and speaking order.

(K.N. Shrivastava)
Member (A)

July 31, 2017
/sunil/

(Justice Permod Kohli)
Chairman